

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 7 of 2014 in
DFR No.2675 of 2013

Dated : 10th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Pushendra Surana **Appellant(s)**

Versus

Central Electricity Regulatory Commission **Respondent(s)**
& Ors.

Counsel for the Appellant(s) : Mr. Salim Inamdar
Mr. Parinay D. Shah

Counsel for the Respondent (s): Mr. Amit Kapur
Mr. Gaurav Dudeja with
Mr. Malav Deliwala (Rep.) for R.2

ORDER

I.A. No. 7 of 2014
(Seeking leave to file the Appeal)

We have heard the learned counsel for the parties in respect of the issue relating to the locus standi of the Applicant.

Written Submissions have also been filed by the learned counsel for the Applicant. The learned counsel for the Respondent is directed to file the reply Written Submissions on or before 18.02.2014 after serving copy on the other side.

Order is Reserved.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson